

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 620 / 2022

IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

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NDOH : 15.10.2024

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RESPONDENT NO.4

THROUGH

Juvas Rawal

(SUNIL TYAGI) (PANKHURI JAIN)

(JUVAS RAWAL)

Counsels for the Respondent No.4

ZEUS LAW ASSOCIATES

2, Palam Marg, Vasant Vihar, New Delhi - 110 057

Tel.: 011- 41733090; 8810213725 | zeus@zeus.firm.in

Place: New Delhi

Date: 05.10.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 620 / 2022



IN THE MATTER OF:

KAUSHAL KISHORE VISHWAKARMA

...APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS

...RESPONDENTS

AFFIDAVIT

I, Tarun Kumar Batra, S/o Shri Kundal Lal Batra, aged about 58 years, R/o NFL Township, Bathinda, Punjab, do hereby solemnly affirm and state as under :

1. I am the Chief General Manager of National Fertilizers Limited, Bathinda - i.e., the Respondent No.4 in the present proceedings. I am fully conversant with the facts of the case and thus competent and authorised to swear this Affidavit.
2. This Hon'ble Tribunal vide Order, dated 28.08.2024, in the captioned matter Application, was pleased to direct Respondent No.4 to file an upto date status report as to the measures required to be taken for suitably increasing the number of contractors for disposal of the quantity of carbon slurry stored at Respondent No.4's unit. The present Affidavit is being filed in compliance of the same.
3. It may be noted that a Reply, dated 27.02.2023; an Affidavit, dated 31.07.2023; an Additional Affidavit, dated 03.10.2023; another Additional Affidavit, dated 22.11.2023; and Action Plan, dated 05.02.2024, have also been filed on behalf of the Respondent No.4 in the present proceedings before this Hon'ble Tribunal. The contents thereof are not being repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.

CURRENT STATUS AND COMPLIANCES

4. As mentioned in the Action Plan dated, 05.02.2024, the Respondent No.5 commenced the re-lifting of the carbon slurry from the ponds of the Respondent

Tarun Kumar Batra

No.4 from 23.11.2023, in furtherance of Amendment No.2, dated 08.11.2023, to the Sale Order No. 393.

5. In terms of the Order dated, 13.03.2024 passed in the captioned Application, an oral undertaking was given by Respondent No.5 to the Hon'ble Tribunal, committing to collect, lift, transport, and utilize the entire quantity lying in the ponds of Respondent No. 4 within the committed time i.e. 30.09.2024. Furthermore, in terms of the Letter, dated 22.06.2024, sent by the Respondent No.5 to the Respondent No.4, reaffirmed his commitment to lift 100% of the material within the committed time.

Copy of the Letter dated, 22.06.2024, sent by the Respondent No.5 to the Respondent No.4, is attached herewith and marked as **DOCUMENT - 1**.

Thereafter, a Letter dated, 29.07.2024, was sent by the Respondent No.5 to the Respondent No.4, requesting for a further time extension of about 12 months from 01.10.2024 to 30.09.2025 to complete lifting of the balance slurry from the ponds.

Copy of the Letter dated, 29.07.2024, sent by the Respondent No.5 to the Respondent No.4, is attached herewith and marked as **DOCUMENT - 2**.

7. In Reply to the above mentioned Letter dated, 29.07.2024, by way of its Letter dated, 21.08.2024, the Respondent No.4 reiterated that the commitment to lift the complete slurry lying in the ponds of Respondent No.4 was given by the Respondent No.5 to the Hon'ble Tribunal, therefore, the proper authority to grant such an extension would be the Hon'ble Tribunal and not Respondent No.4. Moreover at that time Respondent No. 5 was not having the valid Authorization from PPCB for Collection & Transportation of Hazardous Waste under the HWM Rules-2016 from M/s National Fertilizers Limited, Bathinda beyond 30.09.2024.

Copy of the Letter dated, 21.08.2024, sent by the Respondent No.4 to the Respondent No.5, is attached herewith and marked as **DOCUMENT -3**.

8. As on 03.10.2024, there is an estimated quantity of 34500.600MT of carbon slurry lying in the ponds of the Respondent No.4. Since the re-lifting of the carbon slurry commenced on 23.11.2023, the quantity of 3756.510MT of



Indhu

carbon slurry has already been lifted by the Respondent No.5, the details of which are as follows :

Date	Quantity Lifted (MT)
23.11.2023	9.820
08.12.2023	20.860
12.12.2023	22.200
15.12.2023	23.130
18.12.2023	25.890
19.12.2023	9.640
21.12.2023	33.860
23.12.2023	10.100
25.12.2023	21.490
02.01.2024	42.220
06.01.2024	23.630
15.01.2024	22.570
20.01.2024	16.250
30.01.2024	44.200
05.03.2024	33.760
06.03.2024	23.860
07.03.2024	50.130
09.03.2024	11.250
11.03.2024	70.460
14.03.2024	23.060
16.03.2024	21.060
18.03.2024	22.050
19.03.2024	22.750
23.03.2024	26.930
26.03.2024	12.400
27.03.2024	25.430
28.03.2024	14.210
01.04.2024	73.390
02.04.2024	59.340
04.04.2024	26.360
06.04.2024	26.620
08.04.2024	62.550
10.04.2024	32.980
11.04.2024	36.210
12.04.2024	28.590
15.04.2024	33.820
19.04.2024	47.840
20.04.2024	32.640
22.04.2024	40.330
23.04.2024	27.480
24.04.2024	24.890
25.04.2024	29.130
30.04.2024	36.530
01.05.2024	55.200
02.05.2024	48.070
04.05.2024	6
07.05.2024	41.140
09.05.2024	65.280



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10.05.2024		24.030
11.05.2024		63.540
13.05.2024		40.450
15.05.2024		29.370
17.05.2024		61.560
18.05.2024		26.510
20.05.2024		22.860
21.05.2024		54.050
22.05.2024		27.930
23.05.2024		23.680
24.05.2024		29.670
26.05.2024		61.610
28.05.2024		40.200
30.05.2024		12.670
31.05.2024		38.550
03.06.2024		49.500
05.06.2024		53.720
10.06.2024		14.430
12.06.2024		40.860
13.06.2024		21.970
14.06.2024		37.890
15.06.2024		47.740
16.06.2024		140.250
17.06.2024		29.370
18.06.2024		52.530
19.06.2024		13.910
20.06.2024		36.120
21.06.2024		14.870
22.06.2024		56.160
24.06.2024		61.620
25.06.2024		32.930
03.07.2024		13.350
04.07.2024		14.830
05.07.2024		29.330
08.07.2024		38.820
09.07.2024		8.740
10.07.2024		13.160
12.07.2024		30.480
13.07.2024		24.550
15.07.2024		39.130
16.07.2024		12.600
17.07.2024		36.800
18.07.2024		13.580
20.07.2024		28.460
22.07.2024		13.010
23.07.2024		23.750
24.07.2024		10.820
25.07.2024		40.100
27.07.2024		35.450
29.07.2024	7	36.190
30.07.2024		21.450
16.08.2024		43.620

Tukhadi

17.08.2024	26.920
19.08.2024	56.070
24.08.2024	25.140
25.08.2024	28.860
26.08.2024	27.060
11.09.2024	27.130
12.09.2024	12.960
22.09.2024	26.170
24.09.2024	55.340
26.09.2024	52.420
28.09.2024	54.360
03.10.2024	37.080



9. The Respondent No.4 vide email dated, 11.09.2024, requested the newly impleaded Respondent No.11 – Metal Scrap Trading Corporation Limited (MSTCL) to provide an upto date list of registered parties specifically dealing in disposal of carbon slurry. In Reply to this email, Respondent No.11 vide email dated, 17.09.2024, clarified that as per the records Respondent No.5 i.e. M/s Shubham Sales Co. is the only one dealing in carbon slurry.

Copy of the email dated, 11.09.2024, sent by the Respondent No.4 to the Respondent No.11, is attached herewith and marked as **DOCUMENT - 4**. Copy of the email dated, 17.09.2024, sent by the Respondent No.11 to the Respondent No.4, is attached herewith and marked as **DOCUMENT - 5**.

10. Thereafter, the Respondent No.4 with a proactive approach wrote an email dated, 14.09.2024 to M/s Mirzapur Metal Refinery (as they participated in the initial Tender floated by Respondent No.4 for disposal of carbon slurry in year 2019, 2020 & 2021), requesting them to confirm whether they are still dealing in disposal of carbon slurry. However, receiving no reply, the Respondent No.4 sent another email dated 19.09.2024 to M/s Mirzapur Metal Refinery, requesting them again to confirm whether they are still dealing in disposal of carbon slurry. However, during the telephonic conversation between the parties on 19.09.2024 itself, it was clarified by M/s Mirzapur Metal Refinery that they have stopped dealing in disposal of carbon slurry.

Copy of the email dated, 14.09.2024, sent by the Respondent No.4 to M/s Mirzapur Metal Refinery, is attached herewith and marked as **DOCUMENT - 6**.

Copy of the email dated, 19.09.2024, sent by the Respondent No.4 to M/s Mirzapur Metal Refinery, is attached herewith and marked as **DOCUMENT - 7**.

11. In the meanwhile the Respondent No.4 vide email dated, 14.09.2024, also approached M/s Shivam Chemicals, requesting them to confirm whether they are still dealing in disposal of carbon slurry, as they participated in the initial Tender floated by Respondent No.4 for disposal of carbon slurry in year 2020. However, this email too went unanswered and the Respondent No.4 sent another email dated 19.09.2024, requesting M/s Shivam Chemicals for its confirmation. In Reply to this email, M/s Shivam Chemicals vide email dated, 20.09.2024, clarified that while they are still dealing in disposal of carbon slurry, however, their current authorisation certificate is under renewal. Subsequently, Respondent No.4 vide email dated, 23.09.2024, requested M/s Shivam Chemicals, to further provide: (i) latest copy of sale order of carbon slurry executed by them; and (ii) date of expiry of the Hazardous Waste Authorization for dealing in carbon slurry.



Copy of the email dated, 14.09.2024, sent by the Respondent No.4 to M/s Shivam Chemicals, is attached herewith and marked as **DOCUMENT - 8**.

Copy of the email dated, 19.09.2024, sent by the Respondent No.4 to M/s Shivam Chemicals, is attached herewith and marked as **DOCUMENT - 9**.

Copy of the email dated, 20.09.2024, sent by the M/s Shivam Chemicals to Respondent No.4, is attached herewith and marked as **DOCUMENT - 10**.

Copy of the email dated, 23.09.2024, sent by the Respondent No.4 to M/s Shivam Chemicals, is attached herewith and marked as **DOCUMENT - 11**.

12. The Respondent No.4 vide email dated, 20.09.2024, sent to Respondent No.11, requested them to provide the list of all the previous registered buyers / parties who participated / registered for the auctions of disposal of carbon slurry.

Copy of the email dated, 20.09.2024, sent by the Respondent No.4 to the Respondent No.11, is attached herewith and marked as **DOCUMENT - 12**.

13. Thereafter, the Respondent No.4 wrote an letter dated, 23.09.2024, requesting Respondent No.2, to provide an upto date list of Licensed Contractors, registered with Respondent No.2, who in turn could assist in expediting the process of lifting the carbon slurry⁹ lying in the ponds of Respondent No.4 within a period of 180 days in a time bound manner. Response is awaited.

12/10/24

Copy of the letter dated, 23.09.2024, sent by the Respondent No.4 to the Respondent No.2, is attached herewith and marked as **DOCUMENT - 13**.

14. The Respondent No.4 vide email dated, 25.09.2024 once again requested Respondent No.11 to provide a list of all previous registered parties who participated / registered for the auctions of disposal of carbon slurry. However, till date no response has been received.

Copy of the email dated, 25.09.2024, sent by the Respondent No.4 to the Respondent No.11, is attached herewith and marked as **DOCUMENT - 14**.

Thereafter, Respondent No.4 vide email dated, 25.09.2024, once again requested M/s Shivam Chemicals, to further provide: (i) latest copy of sale order of carbon slurry executed by them; and (ii) date of expiry of the Hazardous Waste Authorization for dealing in carbon slurry. However, till date no response has been received.

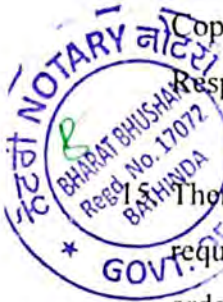
Copy of the email dated, 25.09.2024, sent by the Respondent No.4 to M/s Shivam Chemicals, is attached herewith and marked as **DOCUMENT - 15**.

16. It is pertinent to mention that Respondent No.4 has been diligently uploading the information regarding the disposal of carbon slurry every week from Monday to Sunday on their websites by 5 PM, in compliance with the Order dated 28.08.2024, passed by this Hon'ble Tribunal.

Copy of the main page of the website with the requisite information being uploaded by the Respondent No.4, is attached herewith and marked as **DOCUMENT - 16**.

17. Letter dated 27.09.2024 was sent by Respondent No. 5 to Respondent No. 4, requesting further time extension of about 12 Months from 01.10.2024 to 30.09.2025 for complete lifting of the balance slurry from the ponds and also submitted the extended authorization from PPCB for collection & Transportation of Hazardous Waste under the HWM Rules -2016 from M/s National Fertilizers Limited Bathinda valid till 30.09.2025. Accordingly, to maintain the continuity in lifting of Carbon Slurry Respondent No. 4 extended the lifting period upto 24.02.2025, in line with Hon,ble NGT Order dated 28.08.2024 regarding completion of lifting of the material within 180 days from

T. J. Singh



the date of hearing (i.e. 28.08.2024). Copy of Sale Order Amendment No. 3 dated 30.09.2024 is attached herewith and marked as **DOCUMENT - 17**.

18. It is submitted that there lot of intricacies are involved in the lifting and disposal of the carbon slurry under the said Rules which must be complied with. As stated above in the correspondences, carbon slurry can only be lifted by contractors authorised by the State or Central Pollution Control Board. Furthermore, carbon slurry cannot be sold directly to its end users in the open market. It has to be lifted with utmost care and precaution.



19. This as can be seen, the Respondent No.4 has left no stone unturned to ensure storage and management of carbon slurry and its efficient disposal. Carbon slurry, last generated by the Respondent No.4 in 2012, is kept in isolated ponds specifically designated for the storage of hazardous waste.

20. Furthermore, in compliance with the Order dated, 28.08.2024 of this Hon'ble Tribunal, the Respondent No.4 as mentioned above has taken considerate measures under its belt to ensure a speedy disposal of carbon slurry. It is further reiterated that the Respondent No.4 shall take all steps necessary to support Respondent No.5 or any other licensed contractor in its endeavour and expedite the disposal of carbon slurry lying in its ponds.

21. I state that contents of this Affidavit, except the legal averments, are true and correct to the best of my knowledge and belief. The legal averments contained herein are true and correct on the basis of the legal advice received by me and believed by me to be true and correct.

22. I state that no part of this Affidavit is false and no material facts have been concealed therefrom.

तारुण कुमार बत्रा
मुख्य महा प्रबन्धक
TARUN KUMAR BATRA
Chief General Manager
नेशनल फर्टिलाइजर्स लिमिटेड
National Fertilizers Limited
बठिण्डा / BATHINDA-151003

Tkbatra
DEPONENT

VERIFICATION:

I, Tarun Kumar Batra, the above named Deponent, do hereby verify that the contents of this Affidavit are true and correct and no material facts have been concealed therefrom.

Verified at Bathinda on this 04 day of October 2024

तारुण कुमार बत्रा
मुख्य महा प्रबन्धक
TARUN KUMAR BATRA
Chief General Manager
नेशनल फर्टिलाइजर्स लिमिटेड
National Fertilizers Limited
बठिण्डा / BATHINDA-151003

Tkbatra
DEPONENT

Arrested as Identified
BHARAT BHUSHAN
Advocate & Notary
Appointed by Govt. of India

Entered in my Notarial Register
of Sr. No. 464 Register No. 26
Dated 04.10.2024
4 OCT 2024

(Ji Das. NPL Town Ship
Bathinda)

I know the deponent personally
He/She has signed/Thumb
marked in my presence



SHUBHAM SALES COMPANY

ARYA BHAWAN, OLD ANAJ MANDI,
ROHTAK-124001

1203

~~1203~~

M: +91-90345-45447
+91-92167-23543

E-mail : shubhamsalescom@gmail.com

To,
The Chief Manager Materials,
National Fertilizers Limited,
Sivian Road Bathinda.

Joyal
24/6/24

→ So Mops (Stores & Jpn)
25.06.2024
→ Amm (C)
22.06.2024

Subject: Undertaking with respect to your Sale Order No. 393, Dt. 21.06.2024, for disposal of carbon material from designated 3 ponds at NFL Bathinda inclusive of Ash etc.

Dear Sir,

We hereby confirm as under:

That, we will lift 100% material, i.e, undersize as well as oversize material resulting from the segregation process.

That, once screened/ segregated, we will lift all the material whether it is ash, Soil with organic residue or carbon material in one go.

This is for your information and necessary action please.

Thanking You,

Truly Yours,

Nupinder Singh Sivia

Partner


SHUBHAM SALES COMPANY

 ARYA BHAWAN, OLD ANAJ MANDI,
ROHTAK-124001

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 मुख्य महा प्रबन्धक कार्यालय 7
 धारणी संख्या 353 दिनांक 31/7/24
 24

 The Chief General Manager,
National Fertilizers Limited,
Sivian Road,
Bathinda-151001

July 29, 2024

 Reference: 1. Your Letter No. NFB/ST/D/Carbon Slurry, Dt. October 07, 2023.
(Amendment No.1 to Sale Order No. 393, Dated 21.06.2022.)

 2. Our Letter Dt. 30.10.2023, regarding our request for re-assessment of
quantity of Carbon Material laying in Pond No. 1,2 & 6, before January 2024.
(Duly received by you on 30.10.2023)

 3. And endorsement of our claims w.r.t. less quantity actually available, by the
fresh evidence/information provided by you under our request through RTI
application Dt. 06.01.2024.

 4. Your reply letter No. NFB/RTI/2023-24/44, Dt. 13.01.2024. (Containing PDIL
report (13 Pages).

 5. Our Letter No. NFL/BTD/2024/007, Dated 11.03.2024, regarding problem of
high percentage and contamination due to ash, soil etc.

6. Your letter No. NFB: ST/D/24-25/Carbon Slurry, Dt. 18.05.2024.

 7. Our letter Dt. 20.05.2024, reminder to letter Dt. 11.03.2024 for allowing
mechanical screening of contaminated carbon material.

8. Your letter No. NFB: ST/D/24-25/Carbon Slurry, Dt.20.06.2024.

9. Our letter Dt. 22.06.2024, regarding undertaking to lift all screened material.

Subject: Request for time extension for complete lifting of balance Carbon Material from Pond No. 1/2 & 6.

Dear Sir,

From the information provided by you, and from the exchange of the correspondence so far, and from actual lifting effected at ground till date, and as per our fresh assessment, our apprehensions and observations conveyed to you in writing and during meetings a number of times earlier as well, have been authenticated, which clearly endorses our point that the actual quantity ↘ may not be more than 10000 MT, which is almost 25% of the estimated quantity of 39600 MT.

As a matter of fact this ambiguity has created very serious implications for both of us in the light of ongoing case under OA 620 of 2022, Kaushal Kishore Vishvakarma V/s State of Punjab, at Honorable NGT, New Delhi. The stated huge quantity which actually is not there has created a huge unanswerable liability for you the occupier, as well as for us.

Further due to high contamination with pond ash and withered in soil from pond embankments, and organic material from vegetation etc., the material as such is primarily required to be treated before processing for disposal to the actual user.

Hence we are under severe duress and pressure to store the lifted material in covered godowns as per rules of the PPCB, as we find it very difficult to match cash flow required for lifting of the material.

As a matter of the fact major parts of all the 3 Ponds have been cleared, and ↘ we are quite hopeful to at least handover Pond No. 1 and 2 by 30.09.2024, if rains remain moderate during this period.

↘ But Pond No. 6 being most contaminated and having comparatively large area & stocks of the material intended to be lifted, will require screening of large quantity of mix material for complete removal of carbon as per PPCB directions.

Hence we need further time extension of about 12 months from 30.09.2024 to 30.09.2025.

It is pertinent to mention that, we have already received renewal of our authorization from HSPCB, up to 30.09.2029.

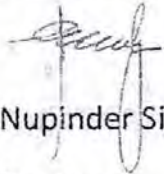
Accordingly we have already applied with PPCB, Patiala for renewal of our authorization for collection, transportation and storage for 30.09.2029.

Although we are trying our level best to complete the maximum lifting within the validity of contract i.e. 30.09.2024, still we consider it important to notify your good self, the requirement for time extension well in advance.

So you are kindly requested to allow time extension up to 30.09.2025 and oblige. We shall be highly thankful for this act of kindness and support necessitated by the unavoidable and forced circumstances and poor quality and condition of the material. It is further warranted by the legal matter pending before the honorable NGT, New Delhi.

Sincerely You,

Kindest Regards,



Nupinder Singh Sivia

Partner

Encl: Copy of renewed authorization under HWM rules from HSPCB, valid up to 30.09.2029.

Application no. :31854039
 Industry id: 15ROH2437924
 Date: 22/07/2024



Haryana State Pollution Control Board

Regional Office, Haryana State Pollution Control Board Rohtak, SCO No. A-6,
 A-7 and A-8, First Floor, Sector- 36, Suncity Commercial Complex, Rohtak-
 124001".Email:- hspcbroroh@gmail.com



No. :HWM/ROH/2024/31854039

DT: 22/07/2024

To

M/s SHUBHAM SALES Co
 5.30 km Mile stone,Bhiwani Road Rohtak
 Rohtak

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

1. Reference of application:31854039 dated: 22/07/2024
2. Kulbhushan arya of SHUBHAM SALES Co is hereby granted an authorization for generation, storage on the premises situated at 5.30 km Mile stone,Bhiwani Road Rohtak

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Flue gas cleaning residue	GEPIL/authorized recycler	0.5 T/Annum
2	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	GEPIL/authorized recycler	0.5 T/Annum
3	Production of nitrogenous and complex fertilizers, Spent carbon	After Recycling sent to Actual User	30000 T/Annum

Application no. :31854039

Industry id: 15ROH2437924

Date: 22/07/2024

1. The authorization shall be valid for a period of 01/10/2024 to 30/09/2029 ✓
2. The authorization is subject to the following general and specific conditions :-
 - (i)
 1. Unit will provide proper sampling arrangements on their emission Sources and stacks as applicable.
 2. Unit will mentioned adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms and meet the prescribed standards under EP Rules, 1986.
 3. Unit will comply all the provisions of HOWM Rules, 2016, E-waste Rules, PWM Rules and BMW Rules etc.
 4. Unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used.
 5. Unit will submit the Annual Report under HOWM Rules by 30th June every year.
 6. Unit will not dump or disposed off any hazardous waste outside the premises unscientifically and on unauthorized site. Unit will dispose off their hazardous waste only to authorized by SPCB/CPCB service provider / agency and will submit report to this office as per HOWM Rules 2016.
 7. Unit will generate / store hazardous waste inside the premises of the unit as per mentioned in Rules of HOWM Rules, 2016.
 8. Unit will not use petcoke and furnace oil as a fuel in boiler or any other activities without prior permission from HSPCB, CPCB, MOEF & CC, all concerned tribunals /authorities/ commissions, Hon'ble NGT New Delhi , Hon'ble Supreme Court of India.
 9. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB.
 10. The unit will all the directions issued time to time by SPCB, CPCB, MOEF and other State / Central Government Agencies.
 11. That in case any additional charges / fees / penalty etc. are found payable towards this authorization as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office.
 12. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE/authorization so granted shall be revoked automatically & legal action will be initiate against the project proponent.
 13. That this authorization will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question.
 14. Unit will install display board at main gate of industry as per specifications of HOWM rules,
 15. Unit will dispose off their waste/spent oil of DG sets only to authorized recyclers by the HSPCB
 16. Unit will comply all the Act/Rules/Notification/Directions i.e. HOWM Rules, E-waste Rules , PMW Rules, BMW Rules, Battery Rules and MSW Rules etc
 17. Unit will also maintain good housekeeping.
 18. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.
 19. Stack emission level should be stringent than the existing standards in terms of the identified critical pollutants.
 20. Unit will maintain AQI level in the premises of the industry as per Ambient Air Quality Standards.
 22. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this authorization under HOWM Rules deemed revoked.
 23. Unit will submit copy of previous authorization under HOWM Rules
 24. unit will dispose off waste oil /Spent oil, Slag and Ash scientifically as per the HWM Rules and guidelines of CPCB and will hand over to authorized agency /person by CPCB /HSPCB
 25. Unit will submit the compliance report of above mentioned conditions within 30 days failing which this authorization under HOWM rules will be revoked and legal action will be initiate against the unit.

Application no. :31854039

Industry id: 15ROH2437924

Date: 22/07/2024

**Regional Officer Rohtak
For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

DINESH Digitally signed by
DINESH KUMAR
KUMAR Date: 2024.07.22
15:00:45 +05'30'

**Regional Officer Rohtak
For Haryana State Pollution Control Board**



National Fertilizers Limited
(A Government of India Undertaking)
Sibian Road, Bathinda – 151003



Phone: 0164-2760630 (Direct), 2270261, 2760262 (PBX); Fax: 0164-2760270
GST No. 03AAACN0189N2ZD Email: gslayal@nfl.co.in

Ref. No.NFB: ST/D/24-25/Carbon Slurry

Regd. Post

Date:

21/08/2024

M/s Shubham Sales Co.,
Bhiwani Road, 5.30 KM Stone,
Rohtak - 124001

Subject: Sale Order No. 393 dated 21.06.2022 for lifting of Carbon Slurry & Subsequent Amendment No. 1 dated 07.10.2023 & Amendment No. 2 dated 08.11.2023.

Reference: Your Letter Dated 29/07/2024 regarding request for time extension for complete lifting of Carbon Material from Pond No. 1, 2 & 6.

Dear Sir,

This has reference to your above cited letter dated 29/07/2024. In this regard, it may be noted that in terms of the Order, dated 13.03.2024 passed in O.A. 620/2022, an oral undertaking was given by you, the addressee, to the Hon'ble NGT, committing to collect, lift, transport, and utilize the entire quantity of Carbon Slurry (39,600 MT) lying in the our premises by 30.09.2024.

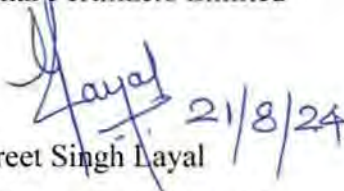
Furthermore, in terms of the Letter, dated 22.06.2024, sent by you, the addressee, reaffirmed your commitment to lift 100% of the material within the committed time.

It is to mention that as per Clause No. 11.01 of NIT, you have to lift the carbon slurry on "As is where is basis".

Therefore, since the commitment / undertaking has been given by you, the addressee to the Hon'ble NGT, the proper authority to grant the extension would be the Hon'ble NGT and not by us.

Thanking you,

For & on behalf of
National Fertilizers Limited


Gurpreet Singh Layal
Chief Manager (Materials)

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Document -4

17

Punit Jain <punit.jain@nfl.co.in>

Provide the list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd. – I) available with M/s MSTC.

Punit Jain <punit.jain@nfl.co.in>

Wed, Sep 11, 2024 at 4:53 PM

To: Keshav Arora <karora@mstcindia.co.in>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>, Sandhya Batra <sbatra@nfl.co.in>

Subject: Provide the list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd. – I) available with M/s MSTC.

Reference: Auction No. MSTC/CDG/NATIONAL FERTILIZERS LIMITED/11/BATHINDA/20-21/22287 Dated 12/01/2021 for disposal of Carbon Slurry.

Against above referred E-auction, H-1 bid of M/s Shubham Sales Co., Rohtak has been accepted and Acceptance letter dated 20/04/2021 and 1st DO for 13860 MT Carbon Slurry was issued to M/s Shubham Sales Co., Rohtak. Till date Party has not completed the lifting of the auctioned material.

Further, with reference to the order dated 28.08.2024 passed by Hon'ble NGT in OA 620/2022 (Copy attached), you are requested to Provide the list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd. – I) available with M/s MSTC at the earliest latest by 13/09/2024.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.in

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

 **NGT Order Dated 28.08.2024**
392K



Document -5

18

Punit Jain <punit.jain@nfl.co.in>

Provide the list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd. – I) available with M/s MSTC.

Keshav Arora <karora@mstcindia.co.in>

Tue, Sep 17, 2024 at 6:00 PM

To: Punit Jain <punit.jain@nfl.co.in>

Cc: Gurpreet Singh Loyal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>, RM CRO <bmcldgmstc@mstcindia.in>, cdgopn2@mstcindia.in

Dear Sir,

Kindly refer to your trailing mail. As per records, as on today 17-09-2024 at MSTC, Buyer **M/s shubham sales co, Rohtak** is dealing in Carbon Slurry with validity till 30-09-2024 as per Haryana State Pollution Control Board Authorization Cum Passbook submitted by buyer at MSTC and found valid as on date.

सादर धन्यवाद,

Thanks and regards,

केशव अरोरा

उप प्रबंधक

एम एस टी सी लिमिटेड, चंडीगढ़
कार्यालय

भारत सरकार की एक उद्यम

दूरभाष: 0172-
2584921/9830430434

Keshav Arora

Deputy Manager

MSTC Limited, Chandigarh

Office

A Government of India Enterprise

Telephone: 0172-

2584921/9830430434

अस्वीकरण

इस ईमेल की सामग्री और कोई भी अनुलग्नक गोपनीय हैं और केवल नामित प्राप्तकर्ता (ओं) के लिए अभिप्रेत हैं। यह कोई संलग्न नहीं करेगा प्रवर्तक या एमएसटीसी लिमिटेड या उसके सहयोगियों पर दायित्व। इस ईमेल में प्रस्तुत कोई भी विचार या राय पूरी तरह से लेखक के हैं और जरूरी नहीं कि एमएसटीसी लिमिटेड या उसके सहयोगियों की राय प्रतिबिंबित हो। प्रजनन, प्रसार, नकल, प्रकटीकरण का कोई भी रूप, इस ईमेल के लेखक की पूर्व लिखित सहमति के बिना इस संदेश का संशोधन, वितरण और / या प्रकाशन सख्ती से है

निषिद्ध। यदि आपको यह ईमेल त्रुटि में प्राप्त हुआ है, तो कृपया इसे हटा दें और प्रेषक को तुरंत सूचित करें

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9/26/24, 11:30 AM

National Fertilizers Ltd. Mail - Provide the list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Sch...

नेशनल फर्टिलाइजर्स लिमिटेड ने यह सुनिश्चित करने के लिये समुचित सावधानी बरती है कि इस ईमेल में कोई भी वायरस न रहे, तथापि इस ईमेल अथवा संलग्नक के उपयोग से होने वाली किसी भी हानि अथवा क्षति के लिए एनएफएल जिम्मेदार नहीं होगा |

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Document -6

Punit Jain <punit.jain@nfl.co.in>

Carbon Slurry Disposal

Punit Jain <punit.jain@nfl.co.in>

Sat, Sep 14, 2024 at 3:10 PM

To: "mirzapur9450314661@gmail.com" <mirzapur9450314661@gmail.com>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>

Dear Sir

Earlier, you participated in our auctions for disposal of Carbon Slurry under HWM Rules-2016 - CAT. 18.2 SCHD-I.

In this regard, you are requested to confirm that currently you are working in the field of Carbon Slurry disposal. In case you are working in this field, kindly submit your valid authorization Certificate from Concern State Pollution Control Board enabling us to contact / send you our future enquiries.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.inREGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

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Document -7

Punit Jain <punit.jain@nfl.co.in>

Carbon Slurry Disposal

Punit Jain <punit.jain@nfl.co.in>

Thu, Sep 19, 2024 at 10:18 AM

To: "mirzapur9450314661@gmail.com" <mirzapur9450314661@gmail.com>

Cc: Gurpreet Singh Loyal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>

Reminder:

Dear Sir

Kindly refer to our trailing mail and telephonic conversation held on 14.09.2024. You are requested to confirm that currently you are working in the field of Carbon Slurry disposal. In case you are working in this field, kindly submit your valid authorization Certificate from Concern State Pollution Control Board enabling us to contact / send you our future enquiries.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.inREGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

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Document -8

Punit Jain <punit.jain@nfl.co.in>

Carbon Slurry Disposal

Punit Jain <punit.jain@nfl.co.in>

Sat, Sep 14, 2024 at 3:10 PM

To: "shivamchemicals500@gmail.com" <shivamchemicals500@gmail.com>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>

Dear Sir

Earlier, you participated in our auctions for disposal of Carbon Slurry under HWM Rules-2016 - CAT. 18.2 SCHD-I.

In this regard, you are requested to confirm that currently you are working in the field of Carbon Slurry disposal. In case you are working in this field, kindly submit your valid authorization Certificate from Concern State Pollution Control Board enabling us to contact / send you our future enquiries.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.in

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

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Document -9

Punit Jain <punit.jain@nfl.co.in>

Carbon Slurry Disposal

Punit Jain <punit.jain@nfl.co.in>

Thu, Sep 19, 2024 at 10:16 AM

To: "shivamchemicals500@gmail.com" <shivamchemicals500@gmail.com>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>

Reminder:

Dear Sir

Kindly refer to our trailing mail and telephonic conversation held today. You are requested to confirm that currently you are working in the field of Carbon Slurry disposal. In case you are working in this field, kindly submit your valid authorization Certificate from Concern State Pollution Control Board enabling us to contact / send you our future enquiries.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.in

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

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Carbon Slurry Disposal

Shivam Chemicals <shivamchemicals500@gmail.com>

Fri, Sep 20, 2024 at 8:56 AM

To: Punit Jain <punit.jain@nfl.co.in>

Respected Sir,

As per our telephonic conversation and the information provided by you in the mail, I would like to confirm you that currently I am working in the field of Carbon Slurry disposal. I would also like to bring to your notice that my current authorisation certificate is under renewal. I could also get a new certificate if you provide us with an opportunity for carbon slurry disposal for your future endeavours.

We guarantee you the best carbon slurry disposal services. Kindly provide us with the information about your future carbon slurry disposal requirements.

[Quoted text hidden]

[Quoted text hidden]



अस्वीकरण : यह संदेश गोपनीय एवं विशेषाधिकृत है। यह ईमेल एवं इसके साथ प्रेषित फाईलें, गोपनीय और केवल संबोधित व्यक्ति या संस्था के उपयोग के लिए हैं। यदि आपको यह ईमेल गलती से प्राप्त हुआ है तो आप इस ईमेल का प्रसार, वितरण या प्रतिलिपि न करें, प्रेषक को तुरंत ईमेल द्वारा सूचित करें और अपने सिस्टम से इस ईमेल को हटा दें। प्रेषिती के अतिरिक्त अन्य किसी के द्वारा किसी भी ढंग से इस ईमेल का उपयोग अनाधिकृत है और ऐसा कोई उपयोग उपयुक्त कार्रवाई के लिये उत्तरदायी होगा।

नेशनल फर्टिलाइजर्स लिमिटेड ने यह सुनिश्चित करने के लिये समुचित सावधानी बरती है कि इस ईमेल में कोई भी वायरस न रहे, तथापि इस ईमेल अथवा संलग्नक के उपयोग से होने वाली किसी भी हानि अथवा क्षति के लिए एनएफएल जिम्मेदार नहीं होगा।

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Punit Jain <punit.jain@nfl.co.in>

Carbon Slurry Disposal

Punit Jain <punit.jain@nfl.co.in>

Mon, Sep 23, 2024 at 2:39 PM

To: Shivam Chemicals <shivamchemicals500@gmail.com>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>

Sir,

Thanks for your prompt response.

In this regard, you are requested to provide the following:

1. Latest Copy of Sale Order of Carbon Slurry executed by you.
2. Date of expiry of the Hazardous Waste Authorization for Carbon Slurry of your firm.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.inREGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

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Punit Jain <punit.jain@nfl.co.in>

Provide the list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd. – I) available with M/s MSTC.

Punit Jain <punit.jain@nfl.co.in>

Fri, Sep 20, 2024 at 10:08 AM

To: Keshav Arora <karora@mstcindia.co.in>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>, RM CRO <bmcldgmstc@mstcindia.in>, cdgpn2@mstcindia.in

Dear Sir

You are requested to provide all the previous registered buyers who participated / registered for the auctions of the Carbon Slurry and also provide the contact information (i.e. Mobile No., Email ID) if available with MSTC.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

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NATIONAL FERTILIZERS LIMITED
(A Govt. of India Undertaking)

Bathinda Unit: Sibian Road, Bathinda - 151003 (Punjab)
Ph.: 0164-2270220, 2760200
Fax: 0164-2270463

Ref: NFB/LAB/PPCB/2024

Dated : 23.09.2024

To
Environmental Engineer,
Punjab Pollution Control Board,
Zonal Office, Street No.12,
Power House Road,
Bathinda.

Subject: Compliance of the Directions given by Hon'ble NGT in the matter OA 620/2022 titled as Kaushal Kishore v/s State of Punjab & Ors.

Dear Sir,

In reference to the subject cited above and the Order dated 28.08.2024 passed by the National Green Tribunal in OA 620/2022 titled as Kaushal Kishore Vishwakarma vs. State of Punjab and Ors. In terms of the order the following directions have been issued in para 52:-

"In view of statutory provisions referred to above requiring time bound disposal of hazardous waste of carbon slurry and also the quantity lifted by respondent no. 5 so far, we consider it necessary to seek response from respondents no. 2, 4, 6, 7 and 11 as to measures required to be taken for suitably increasing the number of contractors for disposal of the quantity of carbon slurry stored by respondents no. 4-NFL,Bathinda and 7-NFL, Panipat within the period of 180 days in time bound manner without any further extension of time."

For compliance of the above directions, your good self is requested to provide the list of Licensed Contractors, registered with the PPCB, who in turn could help to expedite the process of lifting the Carbon Slurry from NFL, Bathinda within the period of 180 days in time bound manner. Presently, job of disposal of carbon slurry has been entrusted with M/s Shubham Sales, Rohtak but the disposal rate is very less.

You are also requested to give a suitable time to discuss the measures required to be taken for increasing the number of contractors for disposal of the quantity of carbon slurry stored at the unit.

Yours Truly,

For National Fertilizers Limited, Bathinda

[Signature]
Chief Mgr (Lab)

[Signature]
23.9.24



कॉरपोरेट कार्यालय : ए-11, सैक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फ़ैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय : स्कोप कॉम्प्लेक्स , कोर - III , 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली- 110003, दूरभाष: 011-24361252, फ़ैक्स: 011-24361553
Regd. Office : Scope Complex Core - III , 7, Institutional Area, Lodhi Road, New Delhi -110003, Tel : 011-24361252, Fax: 011-24361553
CIN : L74899DL1974GO1007417 Website : <http://www.nationalfertilizers.com> @nationalfertilizers



Provide the list of registered parties dealing in Carbon Slurry (under HWM Rules-2016 Cat. 18.2 Schd. – I) available with M/s MSTC.

Punit Jain <punit.jain@nfl.co.in>

Wed, Sep 25, 2024 at 2:28 PM

To: Keshav Arora <karora@mstcindia.co.in>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>, RM CRO <bmcldgmstc@mstcindia.in>, cdgopn2@mstcindia.in

Reminder:

Dear Sir

Kindly refer to our previous emails and telephonic discussion in the subject matter, You are once again requested to provide all the previous registered buyers who participated / registered for the auctions of the Carbon Slurry and also provide the contact information (i.e. Mobile No., Email ID) if available with MSTC.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.in

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

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Punit Jain <punit.jain@nfl.co.in>

Carbon Slurry Disposal

Punit Jain <punit.jain@nfl.co.in>

Wed, Sep 25, 2024 at 5:17 PM

To: Shivam Chemicals <shivamchemicals500@gmail.com>

Cc: Gurpreet Singh Layal <gslayal@nfl.co.in>, Pawan Agrawal <pagrawal@nfl.co.in>

Sir

With respect to trailing mail and as per telephonic discussion, you are once again requested to provide the following on priority:

1. Latest Copy of Sale Order of Carbon Slurry executed by you.
2. Date of expiry of the Hazardous Waste Authorization for Carbon Slurry of your firm.

आपको धन्यवाद,

सादर

पुनीत जैन / PUNIT JAIN

उप प्रबंधक (सामग्री) / Deputy Manager (Materials)

उनके लिए और उनकी तरफ से / For and on behalf of

नेशनल फर्टिलाइजर्स लिमिटेड, बठिंडा / National Fertilizers Ltd, Bathinda-151003

मोबाइल न. / Mobile No 7597288501 / 9878115459

ई मेल/Email: punit.jain@nfl.co.in

REGD. OFFICE : SCOPE COMPLEX, CORE-III, 7 INSTITUTIONAL AREA, LODHI ROAD, NEW DELHI - 110 003, Tel: 011-24360066, FAX: 24361553, CIN: L74899DL1974GO1007417, Website: www.nationalfertilizers.com

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Carbon Slurry

S.no	Unit Name	Total Quantity Lifted
1	Bathinda	1.Total Quantity of Carbon Slurry Lifted as on 29/09/2024 = 5062.320 MT 2.Total Quantity of Carbon Slurry Lifted during previous week (i.e. 23/09/2024 to 29/09/2024) = 162.120 MT
2	Panipat	1. Total Quantity of Carbon Slurry Lifted as on 29/09/2024 = 3118.48 MT 2. Total Quantity of Carbon Slurry Lifted during previous week (i.e. 23/09/2024 to 29/09/2024) = 37.13 MT





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National Fertilizers Limited

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(A Government of India Undertaking)

Sibian Road, Bathinda, Punjab-151003

(An ISO-9001, ISO-14001 & OHSAS-18001 Certified Unit)

☎ : 0164-2270261, 2760262, FAX: 2760270

GST:03AAACN0189N2ZD

E-mail: gslayal@nfl.co.in

URL: www.nationalfertilizers.com

Ref No.: NFB/ST/D/Carbon_Slurry

Regd./E-mail

Date: 30.09.2024

Amendment No.3 to Sale Order No. 393

M/s Shubham Sales Co.
Bhiwani Road, 5.30 KM Stone,
Rohtak-124001

Sub: - Amendment No. 3 to Sale Order No. 393 Dated 21.06.2022 for Lifting of Carbon Slurry.

Ref:- 1. Sale Order No. 393 Dated 21/06/2022 for lifting of Carbon Slurry.

2. Sale Order Amendment No. 1 dated 07/10/2023.

3. Sale Order Amendment No. 2 dated 08/11/2023.

Dear Sir,

Following amendments to our above Sale Order is hereby authorized:

1. Lifting Period for lifting of complete Carbon Slurry is extended upto 24/02/2025.
2. Ground rent waived off till 24/02/2025.

All other terms & conditions of Sale Order and subsequent Amendments shall remain unchanged.

Thanking You,

Yours Faithfully,
For & on behalf of
National Fertilizers Ltd.,

(जी. एस. लायल)

मुख्य प्रबंधक (सामग्री)